

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
IA No. 199/JPR/2019
CP No. (IB)- 29/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

RRB Energy Ltd. (Erstwhile Vestas RRB India Ltd.)
... Operational Creditor/Applicant
Versus
Rajasthan State Mines and Minerals Ltd.
... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : None appeared
For the Respondent : Lipi Garg, proxy counsel

ORDER

None appears on behalf of the Petitioner. Ms. Lipi Garg, Adv. appearing on behalf of Mr. Archit Bohra, Adv. for the Respondent. It is submitted that the matter was stayed on 06.11.2020 by the Hon'ble High Court of Rajasthan (Jaipur Bench). List the matter on 10.09.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024